MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, the 30th March, 2011

S.O. 653(E).—In exercise of the powers conferred by clause (a) of sub-section (1) of Section 642, read with sub-section (1) of Section 210A and sub-section (3C) of Section 211 of the Companies Act, 1956, (1 of 1956), the Central Government hereby makes the following amendment to paragraph 2 of the notification No. S.O. 447(E) dated the 28th February, 2011:—

“The notification shall come into force for the Balance Sheet and Profit and Loss Account to be prepared for the financial year commencing on or after 1-4-2011.”

[F. No. 2/6/2008-C.L.-V]

AVINASH K. SRIVASTAVA, Jt. Secy.

Note: The Principal notification was published in the Gazette of India, Extraordinary, vide No. G.S.R. 414, dated the 21st March, 1961 last amended vide No. S.O. 447(E), dated the 28th February, 2011.